

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) The Department of Company Affairs have reported that as per registration under sections 26 of the MRTP Act, 1969, 14 undertakings are registered from the Modi Group, comprising 9 joint stock Companies and 5 partnership firms. The value of assets of the 9 companies taken together was of the order of Rs. 58.05 crores in the year 1972 and Rs. 125.26 crores in the year 1977. Data on assets for the year 1978 has not become due to be filed with the Government, in respect of several companies of the group. Data in respect of assets of partnership firms is not maintained by that Department.

(b) During the period from 1-1-72 to 31-12-78, 5 Industrial Licences were issued under the Industries (Development & Regulation) Act, 1951, to companies belonging to the Modi Group and registered under the MRTP Act, 1969, for the establishment of new industrial undertakings.

3 Industrial Licence applications from this group are, at present, pending consideration with Government.

(c) The required information is being collected and will be laid on the Table of the House.

Workers' participation management

*437. SHRI PRANAB CHATTERJEE: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the National Industrial Development Corporation has introduced workers' participation in management;

(b) whether it is also a fact that Workers' Management Council had taken several unanimous decisions, but the management refused to implement any of the decision without assigning any reasons;

(c) whether it is also a fact that workers have several times requested the management either to implement the unanimous decisions of the Workers' Management Council or scrap the paper scheme of workers' participation in management; and

(d) if so, what action Government propose to take in the matter?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) Yes, Sir.

(b) to (d) The Secretary of the Worker' Management Council has been representing that certain proposals/recommendations of the Council have not been implemented so far by the Corporation. The Chairman-cum-Managing Director was advised to expedite their consideration by the Board of Directors. The matter is proposed to be placed before the Board at its next meeting.

सिमेंट के मूल्य में वृद्धि

*438. श्री कलराज मिश्र:

श्री जगदीश प्रसाद माथुर :

श्री हरिशंकर भाभड़ा :

क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कर्मचारियों की मजूरी बढ़ने तथा सिमेंट के उत्पादन में कोयले के स्थान पर तेल का प्रयोग करने के कारण सिमेंट के मूल्य बढ़ गये हैं ; और

(ख) क्या उपभोक्ताओं में सिमेंट के पहले के मूल्य की तुलना में प्रति बोरी दो रुपये अथवा उससे अधिक लिया जा रहा है और यदि हां, तो उसके क्या कारण हैं ?